

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

(AS PER COURT'S ORDER DATED 9.5.2017 MAIN MATTER WAS
SC.11746/2017.)

WITH

SLP(C) No. 11746/2017 (XI)

SLP(C) No. 16458-16459/2017 (XI)

Date : 12-02-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ajit Sharma, AOR

Mr.Kunal Verma,Adv.
Mr. Yugandhara Pawar Jha, AOR
Mr.Kartik Seth,Adv.

Mr. Pahlad Singh Sharma, AOR

For Respondent(s)

Mr. Abhishek Vikas, AOR

Ms.Ruchira Gupta,Adv.
Mr. Shishir Deshpande, AOR
M/S. Lawyer S Knit & Co, AOR
Mr. Ritesh Agrawal, AOR

Mr.Kartik Seth,Adv.
Mr.Ajit Sharma,AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 11746/2017

Ld.counsel for respondent No.2 undertakes to file counter affidavit during the course of the day. If the same is filed, be taken on record.

Respondent No.5 has failed to file counter affidavit despite grant of last opportunity.

Service is complete upon respondent Nos.1, 3 & 4 but no one has entered appearance on their behalf.

The matter be processed for listing before the Hon'ble Court as per rules.

SLP(C) No. 16601/2017

Await return of service of notice already issued to the respondent No.6.

SLP(C) No. 16458/2017

Service is not complete upon respondent No.1. However, Mr.Ajit Sharma, AOR undertakes to appear on behalf of the above respondent. He seeks and is given one weeks' time to file vakalatnama and four weeks' time, to file the counter affidavit.

Two weeks' time, as a last chance is given to Ld.counsel for the petitioner to take fresh steps for effecting service upon respondent Nos.2,4 & 5.

SLP(C) No. 16459/2017

Service is not complete upon respondent No.1. However, Mr.Ajit Sharma, AOR undertakes to appear on behalf of the above respondent. He seeks and is given one weeks' time to file vakalatnama and four weeks' time, to file the counter affidavit.

Two weeks' time, as a last chance is given to Ld.counsel for the petitioner to take fresh steps for effecting service upon respondent Nos.3-6 and 8.

List the matter again on 24.04.2019.

AVANI PAL SINGH
Registrar

SB